

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 160 OF 2008

Friday, this the 18th day of May, 2012

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

T.Ramayee
Assistant Guard / Southern Railway / Erode
No.118-B, Railway Colony
Erode - 2, Periyar District
Tamil Nadu

... Applicant

(By Advocate Mr. TCG Swamy)

versus

1. Union of India represented by he
General Manager, Southern Railway
Headquarters Office, Park Town PO
Chennai - 3
2. The Senior Divisional Personnel Officer
Southern Railway, Palghat Division
Palghat
3. The Secretary
Railway Board, Rail Bhavan
New Delhi
4. The Divisional Finance Manager
Southern Railway, Palghat Division
Palghat

... Respondents

(By Advocate Mr. Thomas Mathew Nellimoottil)

The application having been heard on 18.05.2012, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The question raised in the OA is as to whether the applicant is entitled for the minimum family pension of Rs.2500/- as ordered by the Government vide Ministry of Personnel, Public Grievances and Pension

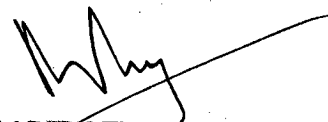


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from the date of receipt of a copy this order. In case, there is delay in payment of the aforesaid amount, the arrears will carry an interest of 9% per month.

4. OA is thus **allowed** as above. No costs.

Dated, the 18th May, 2012.



JUSTICE P.R. RAMAN
JUDICIAL MEMBER

VS